

15.29 hrs.

**PAYMENT OF PENSION TO
SENIOR CITIZENS BILL***

[English]

SHRI D. VENKATESWARA RAO (Bapatla) : I beg to move for leave to introduce a Bill to provide for payment of pension to all the senior citizens of India and for matters connected therewith.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for payment of pension to all senior citizens of India and for matters connected therewith."

The motion was adopted.

SHRI D. VENKATESWARA RAO : I introduce the Bill.

15.30 hrs.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Tenth Schedule)

[English]

SHRI D. VENKATESWARA RAO (Bapatla) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI D. VENKATESWARA RAO : I introduce the Bill.

15.31 hrs.

[English]

UNIFORM EDUCATION BILL*

SHRI D. VENKATESWARA RAO (Bapatla) : I beg to move for leave to introduce to Bill to provide for uniform education throughout the country.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 4-8-95.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for uniform education throughout the country."

The motion was adopted.

SHRI D. VENKATESWARA RAO : I introduce the Bill.

15.32 hrs.

**DECLARATION OF ASSETS BY MINISTERS AND
MEMBERS OF PARLIAMENT BILL***

[English]

SHRI D. VENKATESWARA RAO (Bapatla) : I beg to move for leave to introduce a Bill to provide for declaration and public scrutiny of assets of Ministers and Members of Parliament.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for declaration and public scrutiny of assets of Ministers and Members of Parliament."

The motion was adopted.

SHRI D. VENKATESWARA RAO : I introduce the Bill.

There is a small correction. I would also like to bring it to the notice of the House that clause 5 of the Bill which was to be printed in thick type has not been so printed.

15.33 hrs.

**SUGAR DEVELOPMENT FUND (AMENDMENT)
BILL***

(Insertion of New Section 6A, etc.)

[English]

SHRI UTTAMRAO DEORAO PATIL (Yavatmal) : I beg

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 4-8-95.

to move for leave to introduce a Bill further to amend the Sugar Development Fund Act, 1982.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Sugar Development Fund Act, 1982."

The motion was adopted.

SHRI UTTAMRAO DEORAO PATIL : I introduce the Bill.

SHRI K.P. REDDAIAH YADAV (Machilipatnam) : Mr. Deputy Speaker, Sir, in the last Session I had moved the Bill and I had started the discussion on the Constitution (Amendment) Bill, 1992 for providing reservation for the OBCs in Assemblies, Parliament, Council and Rajya Sabha.

Last time, I have placed before this House the reasons for demanding the reservation for the OBCs in the Parliament and Assemblies. While continuing the discussion on the same subject, I will bring to the kind notice of this House the fact as to why after 45 years of Independence the backward classes should be given reservation in the Assemblies and Parliament.

There are several reasons behind this. Whoever has ruled this country during the last forty-seven years, the people of this country have made them the custodians to protect their rights. to develop and distribute the wealth created horizontally, and to implement the Constitutional provisions without violation. They have utterly failed to discharge their duties. This is the reason why today we are demanding the participation of Other Backward Classes in the Assemblies and the Parliament. The Backward Classes and the Muslims are the main tools for creation of wealth in this country. But what has happened is that the wealth thus created during these forty-seven years. has been cornered in a few hands. How it has been cornered is because the custodians of the Constitution, that is, the Assemblies and the Parliament, have violated the Constitutional-provisions.

15.36 hrs.

[SHRIMATI MALINI BHATTACHARYA *in the Chair.*]

The democratic system functions on four pillars—Legislature, Executive, Judiciary and Free Press. Dr. Ambedkar, Pandit Jawaharlal Nehru and Sardar Vallabhbhai Patel, while framing the Constitution, thought that these four pillars will function according to the functions assigned to them, but they have failed. Dr. Ambedkar had also visualised that the Opposition and the ruling party will discharge their duties perfectly, in accordance with the Constitutional expectations. But during these forty-seven years, they have joined hands. Unless the Opposition and the ruling party had joined hands, the wealth so created by millions and millions of Other Backward Classes could not be looted by just five percent individuals of this country. The Backward Classes cannot be so easily moulded according to their own wishes. They are not easily purchasable commodities like other urbanites. That is the reason why I say that the Backward Classes should enter into the Parliament and the Assemblies.

There are certain reasons for demanding this. I shall mention some of the reasons. In Russia, it is the mere

15.34 hrs.

PREVENTION OF FEMALE INFANTICIDE BILL*

[English]

SHRI MOHAN SINGH (Deoria) : I beg to move for leave to introduce a Bill to prevent female infanticide.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to prevent female infanticide."

The motion was adopted.

SHRI MOHAN SINGH : I introduce the Bill.

15.34 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL

(Insertion of new articles 330A
and 330B, etc.)—Contd.

[English]

MR. DEPUTY SPEAKER : We shall now take up Item no. 10— further consideration of the motion moved by Shri K.P. Reddaiah Yadav.

The time allotted for this is two hours. The time consumed is 14 minutes. One hour and 46 minutes are left now. Shri K.P. Reddaiah Yadav may continue his speech.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 4-8-95.